CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

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ORIGINAL APPLICATION NO.060/01406/2018

Chandigarh, this the 26th day of November, 2018

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CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MS. AJANTA DAYALAN, MEMBER (A)

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Ram Achal aged 78 years son of Hirday Ram, resident of House No. 244/C, Railway Colony No. 10, Ludhiana – 141001 (Group C)

....Applicant

(Present: Mr. G.P. Vashisht, Advocate)

Versus

- 1. The Union of India through its General Manager, Northern Railway, Baroda House, New Delhi 110012.
- 2. The Senior Divisional Personal Officer, Divisional Railways Manager Office, Ferozepur Cantt 152001.
- 3. The Divisional Railway Manager, Northern Railway, Ferozepur Cantt 152001.

... Respondents

ORDER (Oral) SANJEEV KAUSHIK, MEMBER (J)

- 1. The solitary prayer in this O.A. is for issuance of a direction to the respondents to release the DCRG amount to the applicant along with all consequential benefits.
- 2. Learned counsel submitted that the applicant retired on superannuation w.e.f. 30.11.1997. His DCRG amount was withheld due to pendency of criminal proceedings against him in the Trail Court at Faizabad. He contends that in the indicated trail, the applicant had been acquitted of all the charges against him, way back in 2006, vide judgment dated 16.10.2006, but the respondents did not release the DCRG amount to him. He further submitted that he sent a letter dated 03.07.2017 (Annexure A-3) to the respondents along with the copy of decision of the Trial Court, but nothing has been done till date. He explained that the

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applicant could not make further representation thereafter and

pursue the case with the respondents as he, after retirement, has

been residing in Uttar Pardesh and the office is situated in Punjab.

3. Learned counsel submitted that the applicant would be

satisfied if a direction is issued to the respondents to decide his

representation and release his pension immediately, if there is no

hindrance.

4. Issue notice to the respondents.

5. At this stage, Mr. Lakhinder Bir Singh, Advocate, appeared

and accepted notice on their behalf. He did not object to the

disposal of the O.A. in the terms, prayed by the applicant's

counsel. He, however, prayed for three months time to take a call

on the representation.

6. In the wake of above, the O.A. is disposed of, with a direction

to the respondents to consider the claim of the applicant for release

of DCRG amount, taking into consideration his acquittal from

charges in Criminal trail, within a period of three months from the

date of receipt of a copy of this order. The disposal of the case,

however, shall not be construed as expression of any opinion on

the merit of the case. No costs.

(AJANTA DAYALAN) MEMBER (A) (SANJEEV KAUSHIK) MEMBER (J)

Dated: 26.11.2018

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